

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONAL BENCH, CHENNAI)**

Original Application No. 159 of 2020

BETWEEN

K.K. Muhammed Iqbal

...Applicant

AND

Kerala Coastal Zone Management Authority
and Ors.

....Respondent(s)

**REPORT SUBMITTED BY THE GENERAL MANAGER, DISTRICT
INDUSTRIES CENTRE. ERNAKULAM/7th RESPONDENT**

It is submitted that, General Manager, district industries centre. Ernakulam, 7th Respondent herein has filed a report in the above Original Application as per the direction of this Hon'ble National Green Tribunal.

Kindly take the report on record and place the same before the Hon'ble Tribunal.



(E. K. KUMARESAN)

Counsel for Respondent
R4, R5, R7 & R8
Standing Counsel for
State Government of Kerala
NGT (SZ) Chennai Bench.



E-MAIL/ SPEED POST

നമ്പർ ...W4..OA.159/2020

കേരളാ അഡ്വക്കേറ്റ് ജനറലിന്റെ കാര്യാലയം,
എറണാകുളം, കൊച്ചി-682 031

പ്രേഷിതൻ

അഡ്വക്കേറ്റ് ജനറൽ
കേരളം

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2395078
ഫാക്സ് : 0484 2394674

E-mail : advocategeneralkerala@gmail.com
23.11.2020

To

Adv. E.K. Kumaresan,
Standing Counsel, National Green Tribunal, Chennai,
M/S EKK Legal No. 6, Indian Chambers, Ground Floor, SICCI,
Annex Building, Esplanad, Chennai.

തീയതി

Sir,

Sub:- OA 159/2020 filed by Sri. K.K. Mohammed Iqubal before the Hon'ble National Green Tribunal, Chennai – reg.

Ref:- Letter No. DICEKM/2129/2020-B2 dated 03.11.2020 received from the General Manager, District Industries Centre, Ernakulam.

.....

Kind attention is invited to the reference cited. I am directed to forward herewith the instructions received from the General Manager, District Industries Centre, Ernakulam duly approved by Hon'ble Advocate General for further necessary action.

Yours faithfully,
Sd/-
REMADEVI. T. R
Under Secretary,
For Advocate General.

Encl:- As above.

Approved for issue,


Section Officer

Ms.24.11.20

24/11/20

DICEKM/2129/2020-B2

District Industries Centre,
Kakkanad, Ernakulam-30
Ph:2421432 Dated:03.11.2020
gm.ekm.dic@kerala.gov.in

From

The General Manager

To

Advocate General,
High Court of Kerala,
Ernakulam.

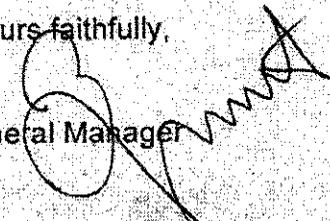
Sir,

Sub:- Industries – OA/159/2020 – M/s.Alliance Marine Products, DA, Edayar –
Gist forwarding of –reg.

Kind attention is invited to the reference cited. I am enclosing here with the
Gist in respect of M/s.Alliance Marine Products DA, Edayar for favour of further
necessary action.

Yours faithfully,

General Manager



Encl: Gist

DICEKM/2129/2020-B2

GIST submitted by 7th respondent General Manager, District Industries Centre, Ernakulam for the OA /159/2020 filed by Sri. K.K Muhammed Iqbal, before NGT- NDZ-CRZ 2019-violation

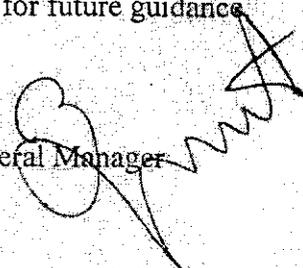
An extent of 1.8 acres of land comprised in survey no.57/2, 57/3, 57/4 in Kadungalloor village in DA Edayar was allotted by way of transfer to M/S Alliance Marine products for manufacturing fish meals, chicken meals etc. vide Govt. order No. 303/2018/Rev dated 16/08/2018. The said unit is a partnership firm under the ownership of Sri. Abdul Lathif and Sri. K.K Navas as Managing partner and partner respectively. The land allotted to the unit is assigned as per Kerala land allotment rule 1969 and unit availed mortgage permission from revenue department for availing financial assistance from UBI, Kalady branch. The unit availed an amount 11crores from UBI and then renewed the existing building and erected machinery also. 80% of the construction work is completed.

The Unit submitted the building plan as a part of expansion duly prepared and certified by the competent authority and the same was approved on 7/11/2019 by General Manager, District Industries Centre, Ernakulam. Expansion work of the project is almost completed except ETP installation. The unit has availed consent to establish from Pollution Control Board on 26/07/2019 which is valid up to 10/07/2024.

It is came to know that in CRZ draft notification 2019, prohibits setting up of new industry and expansion of existing industry within CRZ area in Development Area Edayar. At present hundreds of industrial units are functioning in this No Development Zone (NDZ) in CRZ notification 2019. Implementing the CRZ rules may adversely affect the working of industrial units in industrial area which is the 2nd largest Estate in the State. Edayar Industrial Association has also submitted a grievance petition to KCZMP authority Trivandrum, to exempt the CRZ rule in the Industrial development area where number of potential industrial units are situated.

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The 9th respondent M/S. Alliance Marine Products has already constructed the building and erected required machinery for the proposed activity. Existing premises was allotted on 2003 and transferred to the said unit and regularised on 16/08/2018 by Government. The said project is also included under Ascend-2020 of the State Government. Moreover, the Industries department is not a competent authority regarding the provisions contained in the CRZ notification. Hence the CRZ rule will be noted for future guidance.



General Manager